

RJC on offices of Profit

Statement by Minister

13.13 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL :Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th August, 1994, agreed without any amendment to the Airports Authority of India Bill, 1994, which was passed by the Lok Sabha at its sitting held on the 3rd August, 1994."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 16th August, 1994 agreed without any amendment to the Neyveli Lignite Corporation Limited (Acquisition and Transfer of Power Transmission System) Bill, 1994, which was passed by the Lok Sabha at its sitting held on 5th August, 1994."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation (No.2) Bill, 1994, which was passed by the Lok Sabha at

its sitting held on the 9th August, 1994, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

 JOINT COMMITTEE ON OFFICES OF PROFIT FIFTH REPORT

[English]

SHRI CHIRANJI LAL SHARMA (Karnal) : Sir, I beg to present the Fifth Report (Hindi and English versions) of the joint Committee on Offices of Profit.

13.15 hrs.

STATEMENT BY MINISTER

Correction made in rreply to starred question no. 262 dated 11.8.1994 re: custodial deaths.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : In para 4 of the Statement referred to in reply to parts (a) to (e) of the Lok Sabha Starred Question No. 262 answered on 11.8.1994, the following was stated :

"4. The Government introduced the Code of Criminal Procedure (Amendment) Bill, 1994 in the Rajya Sabha on 9th May, 1994. The Bill contains provisions to prevent/reduce the commission of custodial crimes, including *inter-alia* making it mandatory for the police to give information about the arrest of a person as well as the